

The programme will have a built-in bias in favour of the rural poor, it involves inputs of science and technology in preparing action plans for making optimum use of existing local resources and finally, it involves educators, scientists and young persons drawn from the local community in vetting draft plans and in translating these plans into action. It will have no rigid structure and each plan will be tailored to suit local conditions and possibilities.

A financial provision of Rs 15 crores has been made in the budget of the Ministry of Finance for 1976-77.

(c) No funds have been earmarked to different State programmes so far, since the action plans are yet to be finalised.

Soil and water management project in Nayyar Command area of Kerala

1931 SHRI C K CHANDRAPPA
Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Kerala Government's proposal for the continuance of the Pilot Project for soil and water management in Nayyar Command area during 1976-77, is pending with the Central Government for long, and

(b) Government's reaction on it?

THE STATE MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN) (a) The proposal for the continuance of the Pilot Project for Soil and Water Management in Nayyar Command Area during 1976-77 is not pending with the Central Government. The sanction for its continuance for 1976-77 has already been issued.

(b) Does not arise.

Ban on cultivation of Kesari dal

1932. SHRI M. RAM GOPAL REDDY:

SHRI R. K. SINHA:

SHRI RAM BHAGAT PANDYAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state-

(a) whether any State Government has sought the Central Government's permission for imposing a ban on the cultivation of Kesari dal; and

(b) if so, the particulars thereof and decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) and (b) Yes, Sir, the Government of Uttar Pradesh have submitted a draft Ordinance entitled "Uttar Pradesh Kesari Gram (Prohibition) Ordinance, 1976". The provisions of the Ordinance are to prohibit not only cultivation of Kesari gram but also prohibits sale or manufacture of any of its products. The details of the draft ordinance are as under—

No person shall—

- (i) cultivate kesari gram (*Lathyrus sativus*); or
- (ii) sell, or offer or expose for sale, or have in his possession for purpose of sale, under any description or for use as an ingredient for the preparation of any goods intended for sale, Kesari gram (*Lathyrus sativus*) or any product thereof; or
- (iii) manufacture kesari dal or any other product of kesari gram (*Lathyrus sativus*).

Explanation:—For the purposes of this section, Kesari gram flour, Kesari